

24. Chief Ministers of tiger States addressed at the level of the Minister of State (Independent Charge) for Environment and Forests on urgent issues, viz. implementation of the tripartite MOU, creation of the Tiger Conservation Foundation, stepping up protection etc.
25. Chief Ministers of States having tiger reserves affected by left wing extremism and low population status of tiger and its prey addressed for taking special initiatives.
26. Steps taken for modernizing the infrastructure and field protection.
27. Advisory issued for involvement of Non-Governmental Experts in the forthcoming all India tiger estimation.
28. Report of the Special Investigation Team (SIT) constituted for looking into the local extinction of tiger in the Panna Tiger Reserve sent to the State (Madhya Pradesh) for the needful action.
29. Issue of tiger farming and trafficking of tiger body parts discussed at the level of Minister of State (Independent Charge) for Environment and Forests with the Chinese Authorities.
30. Initiatives taken for improving the field delivery through capacity building of field officials, apart from providing incentives.
31. Launching of M-STRIPES, a customized monitoring system in the GIS domain for obtaining inference (trend/forecasting) from the field data being collected in the patrolling camps in tiger reserves.

Pollution in Ganga

†*430. SHRI RAJ MOHINDER SINGH MAJITHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether it is a fact that the sewage water discharged from the cities situated along the Ganga river is the main cause for its pollution;
- (b) if so, the percentage of pollution estimated to be caused to Ganga water as a result thereof;
- (c) whether any assessment has been made to address this problem; and
- (d) if so, the amount that would be required to tackle this problem on the basis of the said assessment?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) A Statement is laid on the Table of the House.

(a) to (d) Discharge of untreated wastewater from towns along the river Ganga constitutes the major source of pollution load for the river. The estimated wastewater generation from towns along the river Ganga is around 3000 million litres per day (mld), against which sewage

†Original notice of the question was received in Hindi.

treatment capacity of 1025 mld has been created so far under the Ganga Action Plan. The 'National Ganga River Basin Authority' in its first meeting held on 5th October 2009 resolved that by the year 2020, it will be ensured that no untreated municipal sewage or industrial effluent flows into Ganga. According to a broad assessment, an investment of around Rs. 15,000 crore will be required to create the necessary treatment facilities and sewerage infrastructure.

Review of MPLAD scheme

*431. SHRI S. ANBALAGAN: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether his Ministry has conducted any performance review of MPLAD Scheme through NABARD Consultancy Services;

(b) if so, the details and outcome thereof; and

(c) the follow-up action being taken by Government on the basis of the outcome?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL): (a) and (b) The task of physical monitoring of sample works executed under MPLADS in the country has been entrusted to the NABARD Consultancy Services (NABCONS) *w.e.f.* 2007-08. 30 districts were covered in the first phase, while 43 districts were taken during 2nd phase in the year 2008-09. For the third phase of physical monitoring, 60 districts have been taken up during 2009-10.

The study by NABCONS has found that the MPLAD Scheme is a unique Scheme, having the characteristic features of decentralized development and has resulted in creation of good quality of assets, which have had a positive impact on the local economy, social fabric and the physical environment. The monitoring agency has also found shortcomings in few cases, which *inter alia* include: delay in sanctioning and execution of works, non-erection of plaques, sanctioning of works not permissible under Guidelines, diversion of usage of MPLADS assets, encroachments of assets, non-maintenance, poor scrutiny of works relating to Trusts/Societies/NGOs and lack of inspection of MPLADS assets by the District Authorities, etc.

(c) On the basis of shortcomings pointed out by the NABCONS, the Ministry has taken up the matter with concerned District Authorities/State Governments and directed them to take corrective measures.

National mission for enhanced energy efficiency

*432. SHRI RAJIV PRATAP RUDY: Will the Minister of POWER be pleased to state:

(a) whether Government has envisaged to improve energy efficiency of designated consumers under the National Mission for Enhanced Energy Efficiency;

(b) if so, the details of the energy efficiency targets, sector-wise, time-frame of its implementation Five Year Plan-wise and the monitoring mechanism thereof; and